

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
681/252/ND/2018

IN THE MATTER OF:

Income Tax Officer, Ward 6(4)

.... Petitioner/Applicant

Vs.

ROC (M/s. CWS Integration Pvt. Ltd.)

.... Respondent

Order under Section 252 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

None appeared on the first call and the matter was passed over. No one has appeared even on the second call.

On 13.05.2024 also no one appeared on behalf of the Applicant.

681/252/ND/2018 **dismissed** for non-prosecution.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)